

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2481**

TO BE ANSWERED ON THE 8TH AUGUST, 2018/ SHRAVANA 17, 1940 (SAKA)

REMOVAL OF DEATH PENALTY

2481. SHRI ABDUL WAHAB:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government has sought the views of all State Governments/Union Territories on removing the death penalty in the country; and

(b) if so, the views of State Governments?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): The 262nd Report of the Law Commission of India titled “The Death Penalty” was circulated to the State Governments/Union Territory Administrations for their views. Sixteen State Governments viz. Andhra Pradesh, Chhattisgarh, Bihar, Gujarat, Goa, Jharkhand, Karnataka, Kerala, Manipur, Mizoram, Nagaland, Punjab, Sikkim, Tamil Nadu, Tripura and Uttar Pradesh and six Union Territory Administrations viz. Andaman & Nicobar, Chandigarh, Dadra & Nagar Haveli, Daman & Diu, Delhi and Lakshadweep have furnished their views till date. Out of the above, except for the States of Karnataka, Nagaland, Punjab and Tripura, all the other States have agreed that death penalty should not be abolished. The Union Territories of Delhi and Chandigarh have also agreed that death penalty should not be abolished, whereas Andaman & Nicobar, Dadra & Nagar Haveli, Daman & Diu and Lakshadweep have stated that they will abide by the decision of the Union Government.
